CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

C.P. No.139 of 1996 in O.A. No.625 of 1995

New Delhi, dated the 25th September, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

- Shri Dina Nath, S/o Shri Pabhu Dayal, Quarter No.37/4, Railway Colony, Kishanganj, Delhi.
- 2. Shri Ashwani Kumar,
 S/o Shri Dina Nath,
 Quarter No.37/4, Railway Colony,
 Kishanganj,
 Delhi.
 PETITIONERS

(By Advocate: Shri S.K.Sawhney)

VERSUS

- 1. Shri V.K.Aggarwal, General Manager, Northern Railway, Baroda House, New Delhi.
- Shri B.K.Jain, Divl. Superintending Engineer (Estate), Northern Railway, DRM Office, New Delhi.

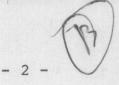
(By Advocate: Shri R.L.Dhawan)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard applicants' counsel Shri Sawhney and respondents' counsel Shri R.L. Dhawan.

report on affidavit indicating that the petitioner was due for gratuity amounting to Rs.26,730/- and after making recoveries of Rs.682/- on account of rent, water and electricity in respect of Railway Quarter which the applicant was in occupation, a balance of



Rs.26,048/- has been released to him vide cheque No.611750 dated 13.9.96.

Under the circumstances Shri Sawhney fairly concedes that nothing further survives in the C.P. which is therefore dismissed and the notices against the respondents are discharged. Shri Sawhney states that the DCRG has been released to his client with delay and therefore his client is entitled to interest on the same and prays opportunity be given to him to agitate this grievance separately through appropriate original proceedings in accordance with law if so advised. Granting such liberty to the applicant this C.P. is dismissed and the notices against the respondents are discharged. No costs.

(Dr. A. Vedavalli)

Member (J)

/GK/